



2026:AHC:15663

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 53 of 2026

Ram Shiromani And Another

.....Petitioner(s)

Versus

The State Of U.P. And 16 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Aditya Singh, Yatindra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following reliefs:

"(i) Issue a writ, order or direction in the nature of mandamus commanding the respondent no.-2 to decide the Case No. 0431 of 2025 (Computerized Case No. 20255402300000431) (Babu Ram Vs. Ram Shiromani and Others), filed under Section 11(1) of The Uttar Pradesh Consolidation Holdings Act, 1953, pending before it, at earliest within an specific period as this Hon'ble Court may kindly be pleased to fix in this regard, without any unnecessary adjournment of any kind whatsoever."

3. It has been submitted that Satyanarayan son of Ramdev (respondent No. 17 herein) has preferred an appeal against the order passed by the Consolidation Officer under Section 9A(2) of UPOCH Act which is pending consideration since 04.03.2025, despite the fact that the opposite party, in appeal, has already appeared and the case is ready for final adjudication.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a

direction to the Settlement Officer Consolidation (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

January 21, 2026

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